

HIGH COURT OF TRIPURA
AGARTALA

Order No. 104

Dated, Agartala, the 3rd April, 2017

Hon'ble the Chief Justice has been pleased to order that henceforth, all the subsequent pleadings filed in any case shall be placed at the end of the concerned file chronologically. Proper pagination in sequence with necessary flag marking and index shall invariably be made in all the case records prior to listing of those cases before the Hon'ble Court.

Any deviation from this order shall be viewed seriously.

By Order,

Sd/-

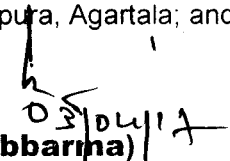
(A. Debbarma)
Registrar (Judicial)

No.F. 40 (21)-HCT/BENCH/REGISTRY/2017/3176-91

April 03, 2017

Copy to: –

01. The Registrar (Vigilance), High Court of Tripura, Agartala;
02. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
03. The Registrar (Admn., P&M), High Court of Tripura, Agartala;
04. The Joint Registrar, High Court of Tripura, Agartala;
05. The Deputy Registrar(s), High Court of Tripura, Agartala;
06. The Chief Librarian, High Court of Tripura, Agartala;
07. The Secretary to the Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
08. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
09. The Assistant Registrar(s), High Court of Tripura, Agartala;
10. The System Analyst, Computer Section, High Court of Tripura, Agartala;
11. The Librarian-cum-RO, High Court of Tripura, Agartala;
12. The Superintendent(s), High Court of Tripura, Agartala;
13. The Sr. Grade Translator-cum-l/c. Paper Book Section, High Court of Tripura, Agartala;
14. The Court Master(s), High Court of Tripura, Agartala;
15. All the Dealing Assistants, Bench Sections, High Court of Tripura, Agartala; and
16. Order File.


(A. Debbarma)
Registrar (Judicial)